

Before Shri R.S. Virk, District Judge (RETD.)

appointed to hear objections/representations in the matter of PACL Ltd.

(as referred to in the orders dated 15/11/2017, 13/04/2018, 02/07/2018 and 07/12/2018 of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI, and notified in SEBI Press release no. 66 dated 08/12/2017).

File no. 617

- Applicants :**
- (i) Smt Sujatha D. w/o Dhanapal, Salem, Tamil Nadu
(Registration No. U322125568 dated 14-05-2013);
 - (ii) Shri Jawaharlal Ranganayulu s/o Ranganayulu, Salem, Tamil Nadu
(Registration No. U322082971 dated 31-12-2011);
 - (iii) Shri Sekar Sataiyen s/o Sataiyen, Salem, Tamil Nadu
(Registration No. U247329845 dated 13-11-2008);
 - (iv) Smt Saroja s/o Shri Babulal, Salem, Tamil Nadu
(Registration No. U322120373 dated 24-01-2013);
 - (v) Shri M.L. Anunthaier s/o Lakshmanaiyer, Salem, Tamil Nadu
(Registration No. U322111384 dated 05-09-2012);
 - (vi) Smt Uma Maheswari, w/o Anunthaier, Salem, Tamil Nadu
(Registration No. U322111383 dated 05-09-2012);
 - (vii) Shri K.A. Sureshkumar s/o Anantharaman, Salem, Tamil Nadu
(Registration No. U322072911 dated 13-10-2011);
 - (viii) Shri S. Srinivasan s/o Shanmugam, Salem, Tamil Nadu
(Registration No. U322066990 dated 05-09-2011);

Present : None

Order :

1. This common order will dispose off the eight applications of all persons named above who are seeking recovery of the amounts statedly invested by them with PACL as detailed in their respective applications.
2. The applicant Smt Sujatha D. w/o Dhanapal, seeks refund of Rs. 2,25,000/- with the averment that she had invested the said amount with PACL India Ltd on 14/05/2013 as per registration certificate no. U322125568 dated 14/05/2013 for allotment of 3000Sq. Yd. plot. It is contended that the said agreement has matured on 14/05/2019 but she has not heard anything further from PACL.
3. The applicant Shri Jawaharlal Ranganayulu s/o Ranganayulu seeks refund of Rs. 62,500/- with the averment that he had invested the said amount with PACL India Ltd on 31/12/2011 as per registration certificate no. U322082971 dated 31/12/2011

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for allotment of 1250 Sq. Yd. plot. It is contended that the said agreement has matured on 30/06/2017 but he has not heard anything further from PACL.


4. The applicant Shri Sekar Sataiyan s/o Sataiyan, seeks refund of Rs. 30,000/- with the averment that he had invested the said amount with PACL India Ltd on 13/11/2008 as per registration certificate no. U247329845 dated 13/11/2008 for allotment of 600 Sq.Yd. plot. It is contended that the said agreement has matured on 13/05/2014 but he has not heard anything further from PACL.
5. The applicant Smt B. Saroja w/o Shri Babulal seeks refund of Rs. 3,75,000/- with the averment that she had invested the said amount with PACL India Ltd on 24/01/2013 as per registration certificate no. U322120373 dated 24/01/2013 for allotment of 5000 Sq. Yd. plot. It is contended that the said agreement has matured on 24/01/2019 but she has not heard anything further from PACL.
6. The applicant Shri Anunthaier s/o Lakshmanaiyer seeks refund of Rs.1,50,000/- with the averment that he had invested the said amount with PACL India Ltd on 05/09/2012 as per registration certificate no. U322111384 dated 05/09/2012 for allotment of 2000 Sq. Yd. plot. It is contended that the said agreement has matured on 05/09/2018 but he has not heard anything further from PACL.
7. The applicant Smt Uma Maheswari w/o Anunthaier seeks refund of Rs.1,50,000/- with the averment that she had invested the said amount with PACL India Ltd on 05/09/2012 as per registration certificate no. U322111383 dated 05/09/2012 for allotment of 2000 Sq.Yd. plot. It is contended that the said agreement has matured on 05/10/2018 but she has not heard anything further from PACL.
8. The applicant Shri K.A. Suresh Kumar s/o Anantharaman seeks refund of Rs.62,500/- with the averment that he had invested the said amount with PACL India Ltd on 13/10/2011 as per registration certificate no. U322072911 dated 13/10/2011 for allotment of 1250 Sq. Yd. plot. It is contended that the said agreement has matured on 13/04/2017 but he has not heard anything further from PACL.
9. The applicant Shri S. Srinivasan s/o Shanmugam seeks refund of Rs.75,000/- with the averment that he had invested the said amount with PACL India Ltd on 05/09/2011 as per registration certificate no. U322066990 dated 05/09/2011 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 05/09/2017 but he has not heard anything further from PACL.

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10.(a) The applicants above named are seeking recovery of the amounts indicated in the foregoing paras but prayer for refund of money invested with PACL cannot be dealt with by me because my mandate is confined to dealing with objections/representations received by the Committee 'against' attachment of properties detailed in www.auctionpacl.com, which aspect is duly referred to in the order dated 15/11/2017 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017 for the guidance of investors.

(b) No notice is thus required to be issued to the above named persons and the applications detailed above seeking refund of the amounts claimed therein cannot be entertained by me and are accordingly rejected.

Date : 07/01/2019


R. S. Virk
Distt. Judge (Retd.)